

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW.

C.C.P. 38/2008 Inre: O.A. 357/2006.

This, the 25th day of May, 2009.

Parmeshwari Prasad,

Aged about 63 years,

Son of Late Sri J.S. Saxena,

Resident of 16/3,

Sarojini Naidu Marg,

Near Lodge Monrning Star, Lucknow.

Applicant.

By Advocate Sri Praveen Kumar.

Versus

1. Lt. General, D.S. Bhaliwal,

Engineer-in Chief (Eng.Br.),

Army Head Quarters

2. Major R.D. Mishra.

Garrison Engineer (MES),

Near Gwalmandi (PSEB),

Sub Station, Amritsar

Cantt. Amritsar (Punjab).

Respondents.

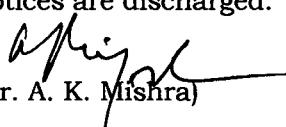
By Advocate Sri Rajendra Singh.

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (J)

Heard. The learned counsel for the respondents submits that the authorities have complied with the direction of the Tribunal. It is the case of the applicant that the authorities have not complied with the direction in toto in respect of ^{interest} the part of the order and as such the same is not complied with. The applicant is at liberty to file fresh O.A. in respect of any remaining part of the directions of the Tribunal and with this direction, C.C.P. is dismissed.

Notices are discharged.


(Dr. A. K. Mishra)

Member (A)


(M. Kanthaiah)

Member (J) 25-05-09